

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 4009 of 2020

Rajesh Singh alias Rajeshwar Singh ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Shiv Kumar Singh, Advocate

For the State : Mr. V.S. Sahay, A.P.P.

Order No. 02

Dated 27th July, 2020

Heard the learned counsel appearing for the respective sides.

The defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with S.T. No. 398 of 2019 arising out of Chhipadohar P.S. Case No. 11 of 2019 (G.R. No. 383 of 2019).

The petitioner is alleged to have committed rape upon the informant when she had gone to graze goats.

In the evidence of the informant which has been recorded as P.W. 1 she has stated that no such incident had happened and the petitioner had not committed rape upon her. The petitioner is in custody since 30.05.2019.

Regard being had to the evidence of P.W. 1, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-II, Palamau at Daltonganj in connection with S.T. No. 398 of 2019 arising out of Chhipadohar P.S. Case No. 11 of 2019 (G.R. No. 383 of 2019).

(RONGON MUKHOPADHYAY,J.)